



Associate Sponsor

CERTIFICATE COURSE

ON CORPORATE LAW

Organised by:

IDIA ODISHA CHAPTER

30 May- 21 June, 2026



idiaodisha@nluo.ac.in



KING STUBB & KASIVA

ADVOCATES AND ATTORNEYS

ABOUT OUR SPONSOR

King Stubb & Kasiva (KSK) is a leading full-service law firm in India known for its expertise in areas such as corporate and commercial law, mergers and acquisitions, dispute resolution, arbitration, labour and employment law, intellectual property rights, infrastructure, and regulatory advisory. Alongside its professional practice, the firm has consistently contributed to legal academia by supporting initiatives that encourage advocacy, research, and student engagement. KSK has been associated with several prominent academic events and competitions, including the KSK–NALSAR International Commercial Law Moot Court Competition and the 5th NUJS National Competition Law & Digital Forensic Moot Court Competition. Through such collaborations and sponsorships, the firm has actively promoted mooting culture, legal research, and practical learning opportunities for law students while strengthening the connection between legal education and the profession.



ABOUT IDIA

IDIA “Increasing Diversity by Increasing Access to Legal Education” project is a nationwide movement initiated by Dr. Shamnad Basheer, NLSIU Graduate and philanthropist, that aims to empower marginalized communities in India by transforming students from such communities into world-class lawyers and community leaders.

IDIA identifies disadvantaged students with an aptitude for law and trains them for law entrance exams over a period of 2-3 years (as required). IDIA not only enables access to legal education, but also fosters diversity at the leading law schools and enriches the very process of legal education. The backbone of every IDIA team is a group of student volunteers spread through the length and breadth of India.



ABOUT IDIA ODISHA

The IDIA Odisha Chapter is an integral part of this national movement, working to democratize legal education in the state. Structured around five verticals: Training, Sensitization, Fundraising, Mentorship, and Legal services, the Chapter focuses on holistic empowerment.

The Fundraising vertical has successfully collaborated with leading entities like Nishith Desai Associates, Chandiook & Mahajan, etc organizing campaigns that raised funds directly contributing to IDIA's central corpus. These efforts ensure sustained support for trainees, covering exam fees, study materials, and mentorship programs. By bridging gaps between aspirants and legal education, the Odisha Chapter continues to drive IDIA's mission of creating community-centric legal professionals who can advocate for systemic change.

ABOUT THE COURSE

Corporate law constitutes the cornerstone of commercial legal practice in India, governing the creation, operation, and dissolution of corporate entities. With India emerging as one of the fastest-growing economies globally, understanding the intricacies of corporate legal frameworks has become imperative for law students, particularly those from underprivileged backgrounds whom IDIA seeks to empower.

The Companies Act, 2013, along with securities regulations, takeover regulations, and due diligence frameworks, form a complex regulatory architecture that shapes India's corporate landscape. However, access to quality training in corporate law remains limited, particularly for students from economically disadvantaged backgrounds.

This Certificate Course aims to democratize access to specialized corporate law education by providing comprehensive, affordable, and high-quality instruction. By combining theoretical knowledge with practical skill, regulatory compliance analysis, and corporate advisory. The course will equip participants with competencies essential for corporate legal practice, whether in law firms, corporate legal departments, or regulatory bodies.

The IDIA Odisha Chapter is committed to enhancing legal education access and fostering inclusive thinking. It ensures that the course not only covers substantive legal principles but also integrates policy perspectives, examining how corporate law intersects with economic development, governance, and social responsibility.

RESOURCE PERSONS

Prof. (Dr.) Umakanth Varottil specializes in corporate law and governance, mergers and acquisitions and corporate finance. While his work is generally comparative in nature, his specific focus is on India and Singapore. He has co-authored or co-edited five books, published articles in international journals and founded the IndiaCorpLaw Blog. He has also taught on a visiting basis at law schools in Australia, India, Italy, New Zealand and the United States.



**PROF. (DR.)
UMAKANTH VAROTIL**



**DR. KAUSHIKI
BRAHMA**

Prior to joining National Law University, Odisha, Dr Kaushiki Brahma was working as an Assistant Professor of Law at KIIT School of Law, KIIT University for two and a half years and at the Indian Institute of Legal Studies, Siliguri. She has completed her LL.M from National Law School of India University, Bangalore, with specialisation in Business Laws in the year 2015, after completing B.Sc. LL.B (Business Law Hons.) from KIIT School of Law, KIIT University, Bhubaneswar in the year 2014. She has published research papers in Scopus-indexed journals and has participated in international conferences, teaching workshops and seminars. Dr Kaushiki works in the areas of Corporate Laws, Taxation Laws and Competition Law. Her current area of research is ownership structure and related party transactions. Her doctoral thesis focuses on the ownership structure and related party transactions in India. She has published research papers in Scopus-indexed journals on related party transactions.



**DR. MAYANK
TIWARI**

Dr. Mayank Tiwari is an Assistant Professor of Law at National Law University Odisha. He is a fellow member of the Institute of Company Secretaries of India. Dr. Tiwari took part in a research as a Visiting Research Fellow with the University of Warwick in the School of Law under Visiting Research Fellowship Programme for Indian National Law Schools from 22 nd January 2024 – 4 th March 2024. The fellowship was awarded by University of Warwick, United Kingdom. He has done his Ph.D. on “Protection of Shareholders’ Interest and the Law: An Analytical Study” from Rajiv Gandhi National University of Law, Patiala. Having experience of the industry as a Company Secretary in a listed company, he joined the academics in 2013. Before joining NLUO, he worked with Guru Nanak Dev University Regional Campus, Jalandhar. He has also completed three fully sponsored projects. Dr. Tiwari has chaired many sessions as resource person in training programmes of professionals and officers. He has also authored many research papers.

K. Vidya is a partner at KSK, she primarily focuses on arbitration, commercial litigation, and consumer dispute matters. Over the years, she has developed considerable expertise in drafting writ petitions, appeals, revision petitions, objections, and affidavits. Her practice also extends to labour disputes and advisory work relating to labour law, company law, banking law, taxation, and service matters. She regularly advises clients on litigation strategy and represents them before various judicial and arbitral forums, including the High Courts, Commercial Courts, Consumer Commissions, Criminal Courts, and both ad-hoc and institutional arbitral tribunals.



**K. VIDYA
KSK PARTNER**



NIVEDITA BHARDWAJ
KSK PARTNER

Nivedita is a partner at KSK and specializes in venture capital and private equity transactions, mergers and acquisitions, and corporate commercial advisory. She has worked on investment and transactional matters across sectors such as fintech, e-commerce, FMCG, and gaming, advising clients on both strategic and regulatory aspects of their businesses. Her practice also includes advising on corporate governance, day-to-day corporate affairs, and the drafting of commercial contracts, internal policies, and business documentation. With a strong understanding of commercial realities, she is known for providing practical and business-oriented legal solutions.

Sai Charan is a principal associate at KSK. Sai Charan specializes in Commercial and Civil Litigation, Company Law, and Arbitration, with significant experience in handling complex and high-stakes disputes across diverse sectors. His practice primarily focuses on litigation strategy, dispute resolution, and corporate advisory, where he regularly represents clients before various judicial and quasi-judicial forums. Over the years, he has advised numerous institutions, companies, and firms on a wide range of contentious matters involving commercial disputes, contractual issues, recovery proceedings, and corporate governance concerns.



SAI CHARAN
KSK PRINCIPAL ASSOCIATE



GIRJESH PATIDAR
KSK SENIOR ASSOCIATE

Girjesh is a senior associate at KSK. He is dispute resolution specialist with experience in handling civil, corporate, and commercial disputes, particularly those arising within complex regulatory and business frameworks. His areas of practice include Consumer Protection, Real Estate, Construction and Infrastructure, Employment and Labour, Food Safety, and Money Recovery matters. Through his work, he has advised and represented clients on a wide range of contentious issues, combining legal analysis with practical dispute-resolution strategies. He is known for his ability to navigate intricate legal and regulatory challenges while formulating strategic solutions aimed at protecting clients' interests and achieving efficient outcomes.

Krishnan is a senior associate at KSK and primarily advises on corporate and commercial matters, including the drafting and review of transaction documents, legal due diligence, and corporate advisory under various Indian laws such as company law, foreign exchange regulations, legal metrology, and technology and telecom laws. He has also assisted foreign clients in navigating India's evolving data protection framework and advised domestic entities on data privacy compliance. In addition, he works on labour and employment matters, helping clients with employment-related advisory and labour law compliances.



KRISHNAN SREEKUMAR
KSK SENIOR ASSOCIATE



GOUTHAMIPRIYADARSHINI K
KSK ASSOCIATE

Gouthamipriyadarshini K is an associate at KSK and specializes in Dispute Resolution, with experience in Corporate and Commercial Litigation, Consumer Litigation, Insolvency and Bankruptcy, and Alternative Dispute Resolution (ADR). She advises clients on complex legal disputes and is known for her strategic, detail-oriented approach to litigation and dispute management. She has represented clients before various judicial forums, including Commercial Courts, the Debts Recovery Tribunal (DRT), District Courts, Consumer Commissions, the National Company Law Tribunal (NCLT), and the High Court of Telangana.

Tulip Bhatia is an Associate at Saraf and Partners in their Banking & Finance and IBC practice, where she is primarily engaged in project finance and debt capital markets. She completed her B.A., LL.B. (Hons.) from the National Law University Odisha in 2025. Through the course of her professional journey, she has worked on restructurings and mergers, with a focus on how financing structures and creditor dynamics influence transaction strategy and execution.



TULIP BHATIA
SARAF AND PARTNERS
ASSOCIATE





SUVANWESH DAS
ARGUS PARTNERS
ASSOCIATE

Suvanwesh Das is an Associate at Argus Partners, with experience in mergers and acquisitions, general corporate and regulatory matters. A graduate of National Law University Odisha, he has a particular interest in foreign investment and emerging regulatory frameworks.

Sourav Jena is an Associate in the Capital Markets team at JSA, with experience in capital markets and securities law. His work primarily focuses on fund raising transactions, securities market regulations, and transactional advisory matters involving listed and unlisted companies. He graduated from National Law University Odisha and previously served as a Deputy Team Leader at Increasing Diversity by Increasing Access during his time in law school.



SOURAV JENA
JSA ASSOCIATE

COURSE OBJECTIVES

1. Foundational Knowledge: To provide participants with comprehensive understanding of the Companies Act, 2013, its historical evolution from the Companies Act, 1956, and the rationale behind key legislative changes.

2. Regulatory Framework Mastery: To familiarize students with India's corporate regulatory architecture, including the roles of the Ministry of Corporate Affairs (MCA), Securities and Exchange Board of India (SEBI), and Registrar of Companies (ROC).

3. Corporate Governance Understanding: To critically examine corporate governance principles, directors' duties and liabilities, shareholder rights, and mechanisms for investor protection.

4. Transactional and Advisory Skills: To introduce participants to corporate transactions including mergers and acquisitions, restructuring, private equity investments, and initial public offerings (IPOs).

5. Contemporary Issues Analysis: To explore emerging areas such as corporate social responsibility (CSR), environmental, social, and governance (ESG) compliance, insider trading regulations, and cross-border transactions.

6. Examination and Certification: To provide academic credit through rigorous assessment, enabling participants to enhance their academic transcripts and demonstrate specialized knowledge to prospective employers.

LEARNING OUTCOMES

1. Specialized Knowledge: Participants will develop comprehensive understanding of Indian corporate law framework, including Companies Act, 2013, SEBI regulations, and corporate governance principles.

2. Practical Competencies: Acquisition of practical skills in drafting corporate documents, analyzing corporate transactions, and navigating regulatory compliance requirements.

3. Academic Enhancement: Earning of academic credentials that enhance competitiveness for internships, judicial clerkships, and employment opportunities.

4. Career Clarity: Exposure to corporate law practice through interactions with practitioners, providing clarity on career pathways in corporate legal practice, compliance, and regulatory roles.

5. Policy Awareness: Understanding of policy dimensions underlying corporate regulation, preparing participants for roles in policy research, think tanks, etc.

6. Access Expansion: Economically challenged students will gain access to specialized legal education typically available only through expensive commercial programs or elite institutions.

7. Skill Empowerment: Equipping IDIA scholars and other students with skills that enhance employability in lucrative corporate law practice areas.

ASSESSMENT

The assessment will entail writing an essay or article on any of the themes of the lectures. Only students who have 65% of attendance or more will be allowed to participate in the assessment and would thereafter be awarded the certificates.

The assessment and their format will be formulated as per the resource persons and their expectations.

COURSE OUTLINE

MODULES	NO. OF HOURS	LECTURES 30th May - 21st June, 2026
Module 1: FOUNDATIONAL CONCEPTS AND CORPORATE STRUCTURE	5 Hours	<ul style="list-style-type: none">• Basics• Company Types• Incorporation Procedure• Directors and KMPs• Board Meetings
Module 2: SHARES AND SHARE CAPITAL	5 Hours	<ul style="list-style-type: none">• Shareholder Meetings• Corporate Finance Introduction• Share Issuance Methods• Capital Markets and SEBI• Share Transfers and Demat
Module 3: RESTRUCTURING, WINDING UP & DISPUTE RESOLUTION	5 Hours	<ul style="list-style-type: none">• Mergers and Restructuring• Acquisitions and Takeovers• Winding Up and IBC• Compliance and CSR• Dispute and Resolution mechanisms

COURSE DETAILS

Course Title	Certificate Course on Corporate Law
Organizing Body	IDIA Odisha Chapter
Course Duration	15 Hours (3 weeks)
Mode of Delivery	Online Mode
Class Schedule	Saturdays and Sundays
Target Audience	Law students (all years)
Assessment Method	Essay/Article Writing
Prizes	KSK Internship Slots (Hyderabad Office)
Attendance Requirement	Minimum 65%
Certification	Certificate from IDIA Odisha

Eligibility Criteria:

- Undergraduate law students (all years) from any recognized university
- Postgraduate law students (LLM candidates)

Course Materials:

Participants will receive:

- Comprehensive course module covering all topics
- Access to recorded sessions

REGISTRATION PROCEDURE

Participants will be charged minimal fees, divided in the following categories:

- NLUO Student – INR 600/-
- Non-NLUO Student – INR 750/-
- IDIA Scholar – INR 400/-

Registration link:

<https://forms.gle/6zJ6wcZwV4eBJ9ph7>

Registration Deadline: 29 May 2026, 11:59 PM

PAYMENT DETAILS

Kindly make the payment to either one of the two QRs or Bank details provided below and attach the proof of payment along with the registration form.

Daamia Doshi
Account Holder's Name -
DAAMIA DOSHI
Bank Name - ICICI Bank Ltd.
Account Number -
03820100788
IFSC Code - ICIC0000382
UPI ID: daamiadoshi@okicici



UPI ID: daamiadoshi@okicici



UPI ID: pragya.d.basu@okaxis

Pragya Basu
Account Holder's Name -
Pragya Basu
Bank Name - State Bank of
India
Account Number -
20290150770
IFSC Code - SBIN00000160
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CONTACT US



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